

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UN STARRED QUESTION NO.4581
TO BE ANSWERED ON 20.03.2020

NATIONAL CHILD RIGHTS PROTECTION COMMISSION

4581. SHRI MANSUKHBHAI DHANJIBHAI VASAVA:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the initiatives taken by National Child Rights Protection Commission since its inception;
- (b) whether this Commission has directed the State Governments to take steps for rehabilitating the child labourers across the country;
- (c) if so, the reaction of the State Governments thereto;
- (d) whether the Commission has launched any relief programme in the entire country for enabling the people to register complaints of child abuse; and
- (e) if so, the details thereof?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SMRITI ZUBIN IRANI)

(a) The National Commission for Protection of Child Rights (NCPCR) was set up in March, 2007 under the Commission for Protection of Child Rights (CPCR) Act, 2005. The details of activities undertaken by the Commission since 2007 are available in its Annual Reports for the years 2006-07 to 2017-18 which are available on NCPCR's website www.ncpcr.gov.in.

(b) & (c) In pursuance of National Consultation held on 12-06-2019 in Delhi, which was attended by all the States and the concerned Ministries including the Ministry of Labour, NCPCR developed Standard Operating Procedure (SOP) for Rescue and Post Rescue of Child Labour incorporating the provisions of the Juvenile Justice Act and Child and Adolescent Labour Act, with a view to streamline the process of rescue and rehabilitation of children in Child Labour.

(d) & (e) The Commission has launched the following portals for registering the complaints with regard to violation of child rights:

(i) E-baalnidan: an online Complaint Management System, was launched on 05.03.2014 for lodging complaints related to any violation of child rights under the CPCR Act, 2005 and/or any other child related Acts. The complainant is informed about the action being taken on his/her complaint through email/SMS and also can view the latest status of complaint by accessing the E-baalnidan (<http://www.ebaalnidan.nic.in/>).

(ii) POCSO e-Box: an easy and direct reporting system for lodging of complaints on child sexual abuse under the Protection of Children from Sexual Offences (POCSO) Act, 2012, was launched in NCPCR on 26.08.2016. The victims of child sexual abuse or their parents, guardians, friends etc., can file their complaints online through POCSO e-Box. The link for the same is displayed at NCPCR's website www.ncpcr.gov.in. This is also operational with an e-mail id: pocsoebox-ncpcr@gov.in and Toll Free No. 1800115455 / Mobile No. 9868235017.

Considering the growing menace of cyber crimes targeting children, the Commission enhanced the scope of POCSO e-Box on 23.06.2017 to handle cyber bullying, cyber stalking, morphing of images and child pornography.